

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 5974 of 2019**

Ranjit Sahu .....  
..... **Petitioner**  
**Versus**  
The State of Jharkhand & Ors. .... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioner : Mr. Krishna Kumar, Advocate  
For the Respondent-State : Mr. Mohan Kr. Dubey, A.C. to A.G

**03/ Dated: 24/07/2020:**

Heard Mr. Krishna Kumar, learned counsel for the petitioner and Mr. Mohan Kr. Dubey, learned counsel for the respondent-State

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Learned counsel for the respondent -State submits that although time was allowed for filing counter-affidavit but he same has not been filed as yet in absence of instruction. He seeks further three weeks' time for filing counter-affidavit.

Time, as prayed for, is allowed.

Post the matter o 26.08.2020.

**(Sanjay Kumar Dwivedi, J.)**